

Coal Depots in Tamil Nadu

6209. SHRI P. KUMARASAMY : Will the Minister of COAL be pleased to state :

(a) the details of coal depots set up in Tamil Nadu during 1993-94 and 1994-95;

(b) the number of coal depots in Tamil Nadu as on March 31, 1995;

(c) whether there is any proposal to set up more such depots in Tamil Nadu; and

(d) if so, the details thereof?

MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) and (b). Coal India Ltd. (CIL) had not set up any coal depots/stockyards in Tamil Nadu during 1993-94. As on 31.3.1995 CIL had no coal depots/stockyards in Tamil Nadu.

(c) and (d). Under the current policy the responsibility for setting up and managing new stockyards rests with the respective State Governments. Coal Companies will offer coal for despatch to these stockyards in accordance with the sponsorships provided by the State Governments. It is for the State Governments to assess the need for coal stockyards, set them up and sponsor movement of coal. Coal India Limited also supply coal to wholesale traders and Mini Traders under their liberalised Sale Scheme.

Allocation of Coal

6210. SHRIMATI DIL KUMARI BHANDARI : Will the Minister of COAL be pleased to state :

(a) whether the Government are allotting quota of different varieties of coal to those States which do not produce coal; and

(b) if so, the quantity of each variety of coal allotted to Sikkim during 1994-95 and proposed to be allotted during 1995-96?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) Coal is being allotted/supplied to various consumers on the basis of linkages established irrespective of the State to which they belong.

(b) Coal India Limited have reported that consumers in Sikkim are being allotted/supplied slack coal as well as soft coke. The quantities of different types of coal/coke despatched to Sikkim during the year 1994-95 were as under :

Steam Coal	4200	tonnes
Slack Coal	530	tonnes
Soft coke	2300	tonnes
Total	7030	tonnes

For the year 1995-96, coal will be supplied to the State of Sikkim as per the programmes submitted on the basis of sponsorships issued by the concerned sponsoring authorities.

[Translation]

SCDC in Madhya Pradesh

2611. SHRI SUSHIL CHANDRA VARMA : Will the Minister of WELFARE be pleased to state :

(a) the financial assistance provided by the Union Government to the Scheduled Castes Development Corporation (SCDC) of Madhya Pradesh during 1993-94 and 1994-95; and

(b) the assistance utilised by the Corporation out of the Financial assistance provided by the Union Government?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The financial assistance provided by the Ministry of Welfare to the Scheduled Castes Development Corporation (SCDC) of Madhya Pradesh during 1993-94 and 1994-95 is as under :

Year	Amount released
1993-94	57.65 lakhs
1994-95	51.88 lakhs

(b) Madhya Pradesh Scheduled Castes Development Corporation has fully utilised the financial assistance provided by the Ministry of Welfare in the year 1993-94 and 1994-95.

[English]

Voluntary Organisations in Assam

6212. SHRI NURUL ISLAM : Will the Minister of WELFARE be pleased to state :

(a) the number of voluntary organisations in Assam to whom financial assistance has been provided for undertaking welfare programmes during each of the last three years;

(b) whether these organisations have been submitting their accounts to the Union Government regularly;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) The number of voluntary organisations in Assam to whom financial assistance has been provided during each of the last three years by the Ministry of

Welfare is as under :

Year	No. of Voluntary Organisations assisted
1992-93	10
1993-94	11
1994-95	19

(b) to (d). Yes, Sir. The voluntary organisations are submitting periodic reports, audited statement of income and expenditure, payment and receipt and balance sheets and also utilisation certificates to the Ministry of Welfare every year. Normally, the 2nd instalment of the Annual Grant-in-aid is released only after satisfactory evaluation of the progress reports and receipt of the audited accounts.

Symposium on Dowry Related Crime and Limitation of Law

2613. SHRI R. SURENDER REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a symposium on 'Dowry related crime and limitation of Law' was held in New Delhi during the last week of April, 1995;

(b) if so, the recommendations/suggestions made at the symposium;

(c) the reaction of the Government thereto;

(d) whether the Government propose to amend the existing Dowry-Prohibition Act, 1961 as well as the relevant sections of Criminal Procedure code and the Indian Penal Code;

(e) if so, the details thereof; and

(f) if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) to (f). Information is being collected and will be laid on the Table of the House.

[*Translation*]

Coal Mafia Activities in Bihar

6214. SHRI LALL BABU RAI :
SHRI RAM TAHAL CHOUHARY :
SHRI SHAILENDRA MAHTO :

Will the Minister of COAL be pleased to state :

(a) whether the Government have received any complaints regarding increase in activities of mafia engaged in coal mining in Bihar;

(b) if so, the details thereof;

(c) whether any inquiry has been conducted into the matter;

(d) if so, the outcome thereof; and

(e) the action taken against the officials and others found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA) : (a) No Sir.

(b) to (e). Do not arise.

Pilot Project

6215. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether some of the State Governments have sent some proposals to the Union Government for exploration and development of wells/tubewells under pilot project of the Central Ground Water Board for approval;

(b) if so, the details thereof, State-wise;

(c) the action taken/proposed to be taken by the Union Government in this regard; and

(d) the time by which the work is likely to be started on the above project?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) Yes, Sir.

(b) The Governments of Bihar, Orissa and Uttar Pradesh had sent proposals to Central Ground Water Board for the construction of following ground water structures for consideration under Centrally Sponsored Scheme for "Investigation and Development of Ground Water in Eastern States" :

	Dug Wells Tubewells	Shallow Tubewells	Medium depth Tubewells
1. Bihar	2358	5625	-
2. Orissa	-	1500	500
3. Uttar Pradesh	-	1000	-

(c) and (d). The Central Ground Water Board in Consultation with the concerned State Governments has formulated a centrally sponsored scheme for the investigation and development of ground water resources in eastern States comprising Bihar, Orissa, Eastern Uttar Pradesh and West Bengal, which is at consultation stage with the concerned agencies. Commencement of work depends on clearance of the Centrally Sponsored Scheme by the concerned agencies.

[*English*]

Development of Social Sector

6216. SHRI DHARMANNA MONDAYYA SADUL : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether some effective steps are proposed to be taken in coordination/consultation with the State